

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No.701/2015 in O.A. No.2747/2011

Monday, this the 26th day of March 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mohd. Jamshed, Member (A)**

1. Sh. Girbar Singh, S/o Late Sh. Nathi Lal
Head Constable (Driver)
R/o House No.48C, CBI Colony
Vasant Vihar, New Delhi-110057.
2. Phool Singh, S/o Late Sh. Gheesa Ram
Retired Head Constable (Driver)
R/o House No.1637 Sadar Bazar
Basti Julahan, Delhi.
3. Sh. Jagbir Singh, S/o Late Sh. Kishan Chand
Head Constable (GD)
R/o J 112 Lilla TDI Kundli
Sonepat, Haryana.
4. Sh. Behari Lal, S/o Late Sh. Bharav Dutt
Head Constable(GD)
R/o Village Dangu (Basantpur)
P.O. Tari, Patty Bangelshun
District Pauri Garwal, Uttrakhand.
5. Sh. Rameshwar Sharma
S/o Late Sh. Sidh Gopal
ASI (GD), R/o House No. 51C,
CBI Colony, Vasant Vihar
New Delhi-110057.
6. Sh. Ved Singh, S/o Late Sh. Hari Singh
ASI (GD), R/o House No.144D
Pushp Vihar, MB Road, New Delhi.
7. Sh. Durga Singh, S/o Sh. Kundan Singh
Head Constable (GD)
R/o House No.46J, CBI Colony
Vasant Vihar, New Delhi-110057.

8. Sh. Nagender Sharma Juyal
S/o Late Sh. Lalita Prasad
Constable(GD)
R/o House No.110, Sector-14
Sidharth Niketa, Kaushambi, Ghaziabad.
9. Sh. Vinod Kumar, S/o Sh. MPPL Chand
ASI(GD), R/o House No.C-2, C-162
Janakpuri, New Delhi.
10. Sh. Balvir Singh, S/o Late Sh. Bishan Singh
Constable (Driver), CBI/ACB/Jammu
Panama Chowk, Jammu. Petitioners

(By Advocate: None)

Versus

1. Shri Anil Kumar Sinha
Director, Central Bureau of Investigation (CBI)
Block No.3, CGO Complex,
Lodhi Road, New Delhi-110 003.
2. Shri Sanjay Kothari, The Secretary,
Ministry of Personnel, Public Grievances &
Pensions, Department of Personnel & Training
North Block, New Delhi-110 001.
..Contemnors/Respondents

(By Advocate : Shri Rajeev Kumar)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

This Contempt Case is filed alleging that the respondents did not implement the Order dated 12.05.2015 passed by this Tribunal in OA No.2747/2011.

2. On 27.07.2016, it was brought to the notice of this Tribunal that the respondents filed Writ Petition(C)

No.1539/2016 before the Hon'ble Delhi High Court against the Order in OA and that an undertaking was furnished on behalf of the applicants herein that they would not press the contempt case.

3. With that observation, there does not exist any possibility for the Tribunal to proceed with the contempt case. It is not known as to whether the Writ Petition is still pending. Either way, the applicants have to work out their remedies depending upon the outcome of the Writ Petition.

4. We, accordingly, close the contempt case, leaving it open to the applicants to pursue the remedies in terms of the judgment that may be rendered by the Hon'ble Delhi High Court in Writ Petition(C) No.1539/2016. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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